

GOVERNMENT OF INDIA
MINISTRY OF LAW AND JUSTICE
DEPARTMENT OF JUSTICE

RAJYA SABHA
UNSTARRED QUESTION NO. 599
ANSWERED ON – 23/07/2026

COURT INFRASTRUCTURE AND AI INTEGRATION

599 DR. SIKANDER KUMAR:

Will the Minister of *Law and Justice* be pleased to state:

- (a) whether the Central Government has evaluated the outcomes of e-Courts Mission Mode Project Phase III regarding the deployment of AI-backed legal assistants like LegRAA and SUPACE specifically inside fast-track POCSO courts across the country;
- (b) if so, the state-wise data on reduction of case disposal times and structural pendency in special courts achieved via these automated tools;
- (c) whether any safety guidelines and ethical guardrails established by Government to ensure AI utilities only support legal research without encroaching on subjective judicial determination; and
- (d) if so, the details thereof?

ANSWER

MINISTER OF STATE (INDEPENDENT CHARGE) OF THE MINISTRY OF LAW AND JUSTICE; AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS

(SHRI ARJUN RAM MEGHWAL)

(a) to (d): Under eCourts Project phase III, an amount of ₹53.57 crore has been earmarked under the Future Technological Advancements component for integration of emerging technologies, including AI.

As per information provided by Supreme Court of India, AI-based tools such as Legal Research Analysis Assistant (LegRAA) to assist Hon'ble Judges in legal research and document analysis, and Digital Courts 2.1 for integrated digital case management are in pilot testing phase. Supreme Court Portal Assistance in Court Efficiency (SUPACE) is currently not in use. These pilot initiatives are not specific to Fast Track POCSO Courts. Accordingly, no evaluation has been undertaken with respect to above.

The operational framework governing the deployment and future use of AI-based solutions, is decided in accordance with the Rules of Business and the policies of Supreme Court of India and respective High Courts.